

**GOVERNMENT OF INDIA
SHIPPING
LOK SABHA**

UNSTARRED QUESTION NO:1106
ANSWERED ON:28.11.2011
EMISSION NORMS
Rao Shri Sambasiva Rayapati

Will the Minister of SHIPPING be pleased to state:

- (a) whether the Government is aware that the Indian shipping companies, reeling under low freight rates and high fuel prices, will have to face further cost pressure due to the new emission norms set by the international maritime organisation;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to help the Indian shipping companies in meeting such situations?

Answer

MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MUKUL ROY)

(a): Yes, Madam.

(b): (1) Following regulations have been made mandatory for the international Shipping:

1. Sulphur limit in the fuel oil is reduced to 3.5% from 4.5% applicable from 1st January, 2012.
2. Sulphur limit in the fuel oil is reduced to 1% from 1.5% in Emission Control Area (ECA) –applicable since 1st July, 2010.

(2) The proposed regulation by International Maritime Organization (IMO) sets a 'Required Energy Efficiency Design Index (EEDI)' value to apply in four phases from 1st January, 2013 to 1st January, 2025.

(c): (1) Government has approved ratification of MARPOL Annex VI so as to avail the waiver of the requirements of compliance with the Energy Efficiency Design Index (EEDI). Parties to the MARPOL Annex VI have the option to waive the EEDI requirement on their ships for a maximum of 4.0 to 6.5 years after the entry into force.

(2) Ministry of petroleum and Natural Gas has been advised the requirement of the IMO regarding maximum limit of sulphur in fuel oil for ships.